

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 37331/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in A482 No. 21174/2018 passed by the High Court of Judicature at Allahabad)

PRAMOD KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No.231272/2023-CONDONATION OF DELAY IN FILING and IA No.231270/2023-EXEMPTION FROM FILING O.T. and IA No.231273/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Shashi Kiran, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in six weeks.
3. Dasti service, in addition, is permitted.
4. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.
5. By way of ad interim order, no coercive steps be taken against the petitioner qua Gangster Act.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)